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O.A.NO.861 OF 2006

ORDER DATED 08.01.07

Heard Mr.T.K.Mishra,Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

2. Applicant is ^{the} retired Railway servant. It is the case of the applicant that he was promoted to the post of Fitter Grade-I/Loco with effect from 01.03.1993 vide order dated 15.12.2000 under Annexure-A/2 but promotional benefits have not been granted to them. They have approached this Tribunal under Section 19 of the AT Act,1985 with a prayer to direct the Respondents to fix their pay on promotional post w.e.f. 01.03.1993 to sanction and disburse the pension after fixing the pension on promotional post, to disburse the differential amount w.e.f. 01.03.1993 to the date of retirement and other consequential service benefits.

3. The applicant had filed representation under Annexure-A/3 which is still pending with the Respondent.No.4.

4. In view of the above, without prejudice to the rival claims of ^{the} ~~limitation~~ application, this O.A. is disposed of at the admission stage, with direction to Res.No.4 to dispose of the representation within one month from the date of receipt of this order.

5. Send copies of this order along with copies of the O.A. to the Respondents and free copies of this order be handed over to the counsel for both the parties.


MEMBER(ADMN.)


VICE-CHAIRMAN